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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>CS(OS) 2063/2009 & IA No.14086/2009</u>

SHOBA KAUR Plaintiff

Through: Ms Sumeet Kaur and Ms T. Mattoo,

Advocates.

versus

RANJIT SINGH MOORJANI AND OTHERS Defendants

Through: Ms Shanta Pandey, Advocate for D-3.

Mr S. Kgawna, Advocate for Mr Ranjit Singh, Advocates for Objector.

AND

+ **TEST.CAS. 68/2012**

GURDEEP SINGH Petitioner

Through: Ms Shanta Pandey, Advocate.

versus

STATE Respondent

Through: Ms Sumeet Kaur and Ms T. Mattoo,

Advocates.

Mr S. Kgawna, Advocate for Mr Ranjit Singh, Advocates for Objector.

CORAM:

HON'BLE MR. JUSTICE VIBHU BAKHRU

ORDER

% 28.02.2017

The present matter is being put up in view of the order passed by the Court Commissioner appointed for recording of evidence. The Court Commissioner had recorded that several opportunities had been granted for





examination of the petitioner's witness Mr Arun Judge. However, the said witness had failed to appear on several occasions. The learned counsel for the petitioner (in TEST CAS. 68/2012) and defendant no.3 (in CS(OS) No.2063/2009) prays that a final opportunity be granted for completing the recording of evidence of Mr Arun Judge. She further assures this Court that Mr Arun Judge would make himself available on all dates between 27.03.2017 to 31.03.2017 (both dates inclusive). It is stated that he is the only witness that the remains to be cross examined and has been partly cross-examined.

Accordingly, the Court Commissioner is directed to record the cross-examination of Mr Arun Judge on 27.03.2017 at 2.00 PM. In the event the cross-examination is inconclusive Mr Arun Judge will be cross-examined on the successive dates till his cross-examination is complete. It is clarified that no further opportunity would be granted to the petitioner for completion of recording of petitioner's evidence and if Mr Arun Judge is not available at 2.00 PM on 27.03.2017 his evidence shall stand closed.

VIBHU BAKHRU, J

FEBRUARY 28, 2017 MK